

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1898
ANSWERED ON:24.08.2007
DRINKING WATER FACILITIES
Owaisi Shri Asaduddin

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received applications from State Governments and other various developmental agencies in regard to providing drinking water facilities to uncovered districts in different States;
- (b) if so, the number of proposals received by the Government for this purpose during the year 2006-2007 and number out of them sanctioned and amount allocated State-wise;
- (c) whether the Government proposes to accept direct proposal at the district level and allocate funds to District Magistrate keeping in view the procedural delay in clearance of the proposal;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken or being taken by Government for speedy clearance of the proposals submitted by State Governments?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b) As drinking water supply is a state subject, no projects are currently received by the centre. State Governments are responsible for providing drinking water to the rural habitations. The Government of India supplements efforts made by the States by providing financial and technical assistance under the centrally sponsored programme Accelerated Rural Water Supply Programme (ARWSP). The State Governments are competent to plan, sanction and implement individual rural water supply projects from the funds provided by the central government under the Accelerated Rural Water Supply Programme. The amount allocated to States in 2006-07 is at Annexure – A.

(c) to (e) No, Sir. There is no procedural delay at the centre as the first installment amounting to 50% of the allocation is released in April without any condition except that the last installment in the previous financial year was drawn by the State/UT Government.

Annexure A

Annexure as referred to part (a) & (b) of Lok Sabha Unstarred Question No.1898 to be replied on 24-08-2007

Allocation under ARWSP (Normal+DDP), Swajaldhara and Water Quality during 2006-07

(Rs in lakh)

S.No. State/UT ARWSP Swajaldhara Water Quality

1	ANDHRA PRADESH	20084.08	2880.00	3412.00
2	ARUNACHAL PRADESH	10299.00	597.00	69.00
3	ASSAM	17369.00	1004.00	4422.00
4	BIHAR	18571.00	2434.00	7941.00
5	CHHATTISGARH	6549.00	858.00	1327.00
6	GOA	253.00	33.00	0.00
7	GUJARAT	13161.56	1838.00	5838.00
8	HARYANA	6045.63	596.00	298.00
9	HIMACHAL PRADESH	9706.86	1420.64	0.00
10	J & K	26324.79	3429.00	28.00
11	JHARKHAND	7261.00	310.96	2101.00
12	KARNATAKA	19502.40	2005.00	12536.00
13	KERALA	6216.00	914.00	311.00
14	MADHYA PRADESH	18797.00	2463.00	6023.00
15	MAHARASHTRA	36152.00	4737.00	7634.00
16	MANIPUR	3379.00	205.00	4.00
17	MEGHALAYA	4073.00	234.00	15.00
18	MIZORAM	2920.00	168.00	3.00
19	NAGALAND	2998.00	173.00	16.00

20	ORISSA	10332.00	1354.00	8516.00
21	PUNJAB	4098.00	537.00	2036.00
22	RAJASTHAN	41489.68	3884.00	20663.00
23	SIKKIM	1229.00	72.00	9.00
24	TAMILNADU	12057.00	1772.00	1063.00
25	TRIPURA	3613.00	207.00	461.00
26	UTTAR PRADESH	27990.00	4114.00	5013.00
27	UTTARANCHAL	7523.00	986.00	0.00
28	WEST BENGAL	15806.00	2071.00	14200.00
29	A&N ISLANDS	32.73	27.00	6.00
30	D&N HAVELI	5.92	17.00	0.00
31	DAMAN & DIU	13.53	0.00	
32	DELHI	0.00	13.00	0.00
33	LAKSHADWEEP	3.64	0.00	
34	PONDICHERRY	38.72	13.00	53.00
35	CHANDIGARH	5.46	0.00	

Total 353900.00 41366.60 103998.00